

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

RAJYA SABHA
UNSTARRED QUESTION NO. ‡3079
ANSWERED ON -23.03.2021

TAXES IMPOSED ON BUSINESS HOUSES OF GUJARAT

‡3079: SHRI SHAKTISINH GOHIL:

Will the Minister of FINANCE be pleased to state:

- (a) the number of Business Houses of Gujarat and the amount of additional tax imposed on them at the tax assessment stage during raids conducted in Gujarat between 31st March 2018 and 31st March 2019 by the Income Tax Department. and
- (b) the final amount of additional taxation imposed on the Business Houses after their review appeals to Commissioner of Income-tax (CIT)(A) and Income Tax Appellate Tribunal (ITAT)?

ANSWER

MINISTER OF STATE FOR FINANCE

(SHRI ANURAG SINGH THAKUR)

(a) & (b): The number of Business Houses in whose case raids were conducted in Gujarat between 31/03/2018 to 31/03/2019 are 15.

Under the Income Tax Act, investigation culminates into an assessment/re-assessment, which then is a subject matter of appeal. Invariably, in many cases appeals are preferred by assessee/department. The appeals often go up-to High Court/ Supreme Court. The collection of tax from the search actions conducted cannot be quantified unless all the quasi-judicial and judicial proceedings are finalized.
